

THE TRAVANCORE-COCHIN HINDU RELIGIOUS INSTITUTIONS
(AMENDMENT) BILL, 2013

(As passed by the Assembly)

A

BILL

further to amend the Travancore-Cochin Hindu Religious Institutions Act, 1950.

Preamble.—WHEREAS, it is expedient further to amend the Travancore-Cochin Hindu Religious Institutions Act, 1950 for the purposes hereinafter appearing;

BE it enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on the 10th day of November, 2012.

2. *Amendment of section 4.*—In the Travancore-Cochin Hindu Religious Institutions Act, 1950 (XV of 1950) (hereinafter referred to as the principal Act), in section 4,—

(a) in sub-section (1), the words “one shall be a woman and” shall be omitted;

(b) for sub-section (1A), the following sub-section shall be substituted, namely:—

“(1A) Of the three members specified in sub-section (1), two members shall be nominated by the Hindus among the Council of Ministers and the member belonging to Scheduled Caste/Scheduled Tribe shall be elected by the Hindus among the Members of the Legislative Assembly of the State of Kerala.”.

3. *Amendment of section 6.*—In section 6 of the principal Act, for the words “fifty years”, the words “forty-five years” shall be substituted.

4. *Amendment of section 10.*—In section 10 of the principal Act, in sub-section (1), for the words “two years”, the words “three years” shall be substituted.

5. *Amendment of section 14.*—In sub-section (1) of section 14 of the principal Act, the words “and the Standing Committees” shall be omitted.

6. *Omission of section 15B.*—Section 15B of the principal Act shall be omitted.

7. *Omission of section 29A.*—Section 29A of the principal Act shall be omitted.

KNPP. 150/2014.

8. *Amendment of section 35.*—In sub-section (1) of section 35 of the principal Act, for the words “The Board may make rules”, the words “The Board may, with the prior approval of the Government, make rules” shall be substituted.

9. *Amendment of section 63.*—In section 63 of the principal Act,—

(a) in sub-section (1), the words “one shall be a woman and” shall be omitted;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Of the three members specified in sub-section (1), two members shall be nominated by the Hindus among the Council of Ministers and the member belonging to Scheduled Caste/Scheduled Tribe shall be elected by the Hindus among the Members of the Legislative Assembly of the State of Kerala.”.

10. *Amendment of section 65.*—In section 65 of the principal Act, for the words “fifty years”, the words “forty-five years” shall be substituted.

11. *Amendment of section 70.*—In section 70 of the principal Act, in sub-section (1), for the words “two years”, the words “three years” shall be substituted.

12. *Amendment of section 73.*—In sub-section (2A) of section 73 of the principal Act, the words “and the Standing Committees” shall be omitted.

13. *Omission of section 74B.*—Section 74B of the principal Act shall be omitted.

14. *Amendment of section 122.*—In sub-section (1) of section 122 of the principal Act, for the words “The Board may make rules”, the words “The Board may, with the prior approval of the Government, make rules” shall be substituted.

15. *Omission of section 127A.*—Section 127A of the principal Act shall be omitted.

16. *Repeal of Act 19 of 2008.*—The Kerala Public Service Commission (Additional Functions as Respects the Administrative Services under Devaswom Boards) Act, 2008 (19 of 2008) is hereby repealed.

17. *Repeal and saving.*—(1) The Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2013 (42 of 2013) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.